IN THE CNETRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 1038/92 (OA 247/88)

Date of order 19.8.94

Western Railway Asharathi Khalasi Welfare Union

Applicants

V/s

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Union of India & Others

Respondents

Mr. J.K. Kaushik

: Counsel for the applicants.

Mr. K.N. Shrimal

Counsel for the respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. O.P. SHARMA, MEMBER (ADMINISTRATIVE)

Western Railway Asharathi Khalasi Welfare Union have filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the panel of Khalasis in the Electrical Department (under Respondent no. 2) published on 2.11.85 may be extended till, the absorption of the panel in general and the persons shown in Annexure A-1 in particular and till the absorption of these persons the vacancies may not be filled up by appointing the casual labourers or by absorption of casual labourers.

- 2. A panel for direct recruitment of Artisan Khalasis was prepared by the respondents. Appointments were given to only 113 persons out of this panel. On expiry of a period of one year, the life of the panel expired and no appointment/were made from this panel thereafter. The applicants have prayed that the life of this panel may be extended in order to give them appointment. Their case is that their names are in this panel, between serial nos. 114 to 150.
- respondents could not make any appointment out of this panel. In the circumstances, we find no merit in this OA and the same is dismissed with no order as to costs.

(O.P. SHARMA) MEMBER (A) (D.L. MEHTA' VICE CHAIRM